

THE MINISTER OF FINANCE (SHRI H. M. PATEL) : (a) The difference in the emoluments (excluding bonus) of Class III employees and Class I Officers at common pay-ranges from Rs. 52 to Rs. 588 depending upon the basic salary and the class of city of posting.

(b) The matter is receiving attention.

Payment of Natural Calamity Advance to Government Staff in Madras City

10220. **SHRI A. MURUGESAN:** Will the Minister of FINANCE be pleased to state:

(a) whether the Post and Telegraph Department and Central P.W.D. Staff etc. working in Madras city have been paid Natural Calamity Advance as per Finance Ministry orders during the Financial year 1977-78; and

(b) whether the staff of Government Medical Store Depot Madras, working in Madras city, have been refused the Natural Calamity Advance, during the financial year 1977-78; if so, why?

THE MINISTER OF FINANCE (SHRI H. M. PATEL) : (a) and (b). Orders have been issued on 6-5-1978 for the grant of advance of three months' pay subject to a maximum of Rs. 500 to all non-gazetted Central Government employees whose property, movable or immovable, has been substantially affected or damaged by cyclone/heavy rains in Madras City and its belt areas. These orders will cover the employees of the Medical Store Depot also.

Expenditure made on Tourist attraction in Maharashtra during last 3 years

10221. **SHRI R. K. MHALGI:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there are any Central schemes to attract more tourists to tourist-spots in Maharashtra; and

(b) if so, the nature thereof and the proposed amount of money to be spent on them?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK) : (a) and (b). There are two continuing schemes of the Department of Tourism in Maharashtra, viz., (i) the construction of a Yatri Niwas at Sewagram at an estimated cost of Rs. 14.75 lakhs; and (ii) the development of the area at the foot of Ajanta caves for which an amount of Rs. 9,36,000 was sanctioned in 1977-78. The State Government has also been requested to prepare a master plan of Elephanta island for considering the schemes that can be taken up in the Central and State sectors. Similarly, the perspective plan of tourism development prepared by the State Government will be discussed while finalising the tourism sector of the State Five Year Plan 1978-83 when it will be determined which new schemes would be taken up in the Central and State sector depending upon the resources made available.

The India Tourism Development Corporation proposes to construct a hotel at Bombay subject to the availability of suitable land and resources.

Principles of Seniority

10222. **SHRI MOHAN LAL PIPIL:** Will the Minister of FINANCE be pleased to refer to the reply given to the Unstarred Question No. 3285 on 17th March, 1978 regarding review of cases of seniority of staff in Central services and state:

(a) whether the principles of seniority as contemplated in the Supreme Court Judgement of 4th July, 1972 apply in the case of persons appointed on ex-cadre posts before the issue of the Department of Personnel O.M. dated 22nd December, 1959;

(b) the total number of cases in the Ministry of Finance (Secretariat Proper) required to be reviewed for the

purpose of fixation of seniority in accordance with the decision of the Supreme Court and whether all these cases have been reviewed accordingly; and

(c) whether any cases have come to the notice of the Government where supersessions have taken place as their cases were not reviewed for the re-fixation of their seniorities, if so, their number and the steps taken or proposed to be taken to remedy the situation?

THE MINISTER OF FINANCE (SHRI H. M. PATEL) : (a) The Supreme Court Judgement of 4th January, 1972 (not 4th July, 1972 as put in the Question) is applicable to those cases of persons appointed prior to 22-12-59 in whose cases seniority which was to be determined according to the O.M. of 22nd June, 1949 was subsequently revised according to the 22nd December, 1959 O.M. The revision of seniority is subject to the condition that the employee had continued in the same grade in which he was appointed prior to 22-12-59, and was in position in the same grade on the date of the Supreme Court Judgement namely 4th January, 1972 and also he belonged to a service or, had been appointed to a post, under the Central Government to which the general principles for determining the seniority contained in Ministry of Home Affairs O.M. No. 9/11/59-RPS dated 22nd December, 1959 apply.

(b) and (c). Information regarding parts (b) and (c) is nil.

गुजरात से खरीदा गया तम्बाकू

10223. श्री मोतीसाई धारो चौधरी : क्या बाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि तम्बाकू का निर्यात करने का निर्णय लिया गया है उसके बाद गुजरात से कितनी मात्रा में तम्बाकू खरीदा गया और वहाँ तम्बाकू की खरीद के लिए कितने केन्द्र खोले गए हैं ;

(ख) देश के अन्य भागों में राज्यवार खोले गए ऐसे केन्द्रों की संख्या कितनी है और वहाँ से कितनी मात्रा में तम्बाकू की खरीद की गई है ; और

(ग) गत पांच वर्षों के दौरान राज्य-वार कितनी मात्रा में तम्बाकू का निर्यात किया गया ?

बाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्रालय में राज्य मंत्री (श्री धारिक बेग) : (क) भारत परम्परागत रूप से भारी मात्रा में तम्बाकू का निर्यात कर रहा है। हमारे अधिकांश निर्यातों में बर्जीनिया तम्बाकू शामिल होता है जो मुख्यतः आंध्र प्रदेश एवं कर्नाटक में पैदा होता है। अतः तम्बाकू निर्यात करने की नीति कोई नई नहीं है। गुजरात में मुख्य रूप में बीड़ी तम्बाकू का उत्पादन होता है जिसकी अधिक निर्यात मांग नहीं है। सरकार ने गुजरात में निर्यात के लिए किसी तम्बाकू को सरकारी लेखे पर खरीदने का कोई निर्णय नहीं लिया है। अतः इस उद्देश्य के लिए सरकार द्वारा गुजरात में खोले गए किसी भी केन्द्र का प्रश्न नहीं उठता।

(ख) सरकार ने पिछले महीने राज्य व्यापार निगम को 10,000 मे० टन बर्जीनिया तम्बाकू खरीदने का निदेश दिया है। इसको खरीद आंध्र प्रदेश में चालू फसल में से होगी। राज्य व्यापार निगम ने इस तम्बाकू को उम राज्य में सहकारी क्षेत्र तथा तम्बाकू उपज वाले क्षेत्रों में किसानों के सिडोकेटों / संगठनों से खरीदने की व्यवस्था की अन्तिम रूप दे दिया है।

(ग) निर्यात बाँकड़े समूचे देश के लिए रखे जाते हैं और न कि राज्यवार। पिछले पांच वर्षों के दौरान निर्यात किए गए अन्तिम तम्बाकू की मात्रा निम्नोक्त प्रकार है :—

वर्ष	निर्यात की गई मात्रा (दस लाख किग्रा में)
1973-74	78.21
1974-75	74.98
1975-76	74.28
1976-77	80.10
1977-78	71.19

(प्रमैल 77 से फरवरी 78)